

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 3358 OF 2015**

**Between:**

M/s. Dr. Reddys Laboratories Limited, 8-2-337, Road No. 3, Banjara Hills,  
Hyderabad - 500 034. Rep. by its Authorized Signatory, Sri. A. S. Kumar,

**...PETITIONER**

**AND**

1. Directorate General of Foreign Trade, Ministry of Commerce and Industry  
Department of Commerce, Government of India, Udyog Bhawan, New Delhi.
2. The Joint Director General, Directorate General of Foreign Trade, Ministry of  
Commerce and Industry, Kendriya Shulk Bhawan, Sultan Bazar, Koti,  
Hyderabad.
3. Asst. Director General of Foreign Trade, Government of India, Ministry of  
Commerce and Industry, Office of Jt. Director General of Foreign Trade,  
Hyderabad.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ or direction more particularly one in the nature of writ of mandamus declaring the inaction of the 2<sup>nd</sup> respondent in not processing 60 applications filed by the petitioner involving an amount of Rs.15,69,00,891.00 as illegal, unjustified and contrary to the Scheme of Focus Product Scheme (FPS) evolved by the Government of India to promote export of the goods outside country besides violating his rights guaranteed under Article 14 and 19 (1) (g) of the Constitution of India and consequently to direct the 2<sup>nd</sup> respondent to issue the licenses

**I.A. NO: 1 OF 2015(WPMP. NO: 4452 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to process the 60 applications and issue the licenses under FPS which are pending forthwith during the pendency of the writ petition as the petitioner is put to undue hardship and financial crises on account of non-issuance of licenses by the 2nd respondent pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI CHALLA GUNARANJAN**

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR,  
DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2 and 3:----**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.3358 of 2015**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Challa Gunaranjan, learned counsel for the petitioner.

Ms. L.Pranathi Reddy, learned counsel representing Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent No.1.

2. Learned counsel for the petitioner submits that in view of order dated 30.04.2024 passed in W.P.No.2303 of 2015, the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

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Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. One CC to Sri Challa Gunaranjan Advocate [OPUC]
  2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General Of India [OPUC]
  3. Two CD Copies

TJ  
LS

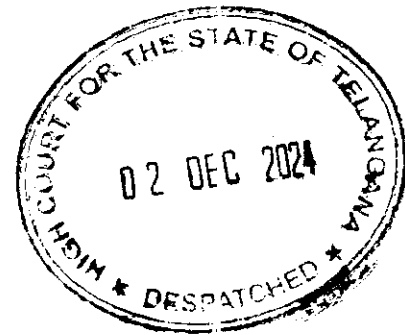
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**HIGH COURT**

**DATED:14/10/2024**

**ORDER**

**WP.No.3358 of 2015**



**DISMISSING THE WRIT PETITION AS  
INFRACTUOUS**

**WITHOUT COSTS.**

*PA  
25/10/24  
SCopier*